

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

C.P. (IB)/1113(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **THE AKOLA URBAN CO-OPERATIVE**
BANK LTD V/s RIG INDUSTRIES PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1113(MB)2023

- 1) Ms. Vedanshi Shah, Ld. Counsel for the Financial Creditor and Mr. Rohan Kadam, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Financial Creditor seeks some time to proceed further in the matter contending that her Senior Mr. Shlok Parikh, Advocate is otherwise busy.
- 3) At her request, stand over to 23.04.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare